

Annexure 7

Name of the corporate debtor: Consolidated Lavasa Corporation Limited consisting of:
1. Lavasa Corporation Limited
2. Warasgaon Assets Maintenance Limited
3. Dasve Convention Centre Limited
4. Warasgaon Power Supply Limited
5. Dasve Retail Limited

Date of commencement of CIRP - 30th August 2018 (given below for respective entities)
30-Aug-18
17-Dec-18
5-Feb-19
8-Feb-21
8-Feb-21

List of Creditors as on 24th Feb 2022

List of operational creditors (Government dues)

Sr.No.	Details of Claimant		Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim under verification	Amount of claim not admitted	Remarks if any,
	Department	Government	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	whether related party	% voting share in CoC, if applicable					
1	Income Tax Department , Pune	-	-	11,249,860.00	110.00	Government claim	No	-	-	-	-	11,249,750.00	Subject to further Verification
2	Department of Sales Tax, Government of Maharashtra, Mumbai	-	-	6,888,836.00	-	Government claim	No	-	6,888,836.00	-	-	-	-
3	E.S.I CORPORATION SUB REGIONAL OFFICE PUNE -411037	-	-	52,764.00	2,568.00	Government claim	No	-	-	-	-	50,196.00	-
4	DEPARTMENT OF PROFESSIONAL TAX, PUNE	-	-	9,923.00	-	Government claim	No	-	-	-	-	9,923.00	-
5	Custom Department, New Mumbai	-	-	77,673,839.00	3,090,302.00	Government claim	No	-	-	-	-	74,583,537.00	-
	total			95,875,222.00	3,092,980.00				6,888,836.00			85,893,406.00	

Note

1. We have taken handover of the claim documents in Lavasa Corporation Limited, Warasgaon Assets Maintenance Limited & Dasve Convention Centre Limited from the erstwhile IRP/RP(s) and their teams and have relied on the claims admitted and/or rejected by the erstwhile IRP/ RP(s) in their period as Interim Resolution Professional / Resolution Professional.
2. Three claims from Employees' Provident Fund Organization totaling Rs.6,965 against LCL/WPSL/DCCL have been received at a belated stage(i.e dated December 01, 2022). Therefore, it has not been verified
3. INR 3,51,070 has been deposited by the Corporate Debtor with the Sales Tax Department while applying for a stay order against the aforesaid demand of the Sales Tax Department as per the directions of the appellate authority, and the treatment of the same is dependent on the outcome of the appeal. Hence, the claim filed by sales tax department for an INR 68,88,836 has been verified as contingent claim.

Entities involved in Consolidated Lavasa CIRP - Lavasa Corporation Limited (LCL), Warasgaon Assets Maintenance Limited (WAML), Dasve Convention Centre Limited (DCCL), Warasgaon Power Supply Limited (WPSL), Dasve Retail Limited (DRL)